

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: CUTTACK BENCH

Original Application No. 697 of 1994

Cuttack this the 8th day of December, 1995

Jayaram Singh ... Applicant(s)

Versus

Union of India & Others ... Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? ~
2. Whether it be circulated to all the Benches of the ~ Central Administrative Tribunals or not ?

P. V. Venkateshwar
(P. V. VENKATESWAR)
MEMBER (ADMINISTRATIVE)

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CENTRAL ADMINISTRATIVE TRIBUNAL: CUTTACK BENCH

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Cuttack this the 8th day of December, 1995

C O R A M:

THE HONOURABLE MR. P. V. VENKATKRISHNAN, MEMBER (ADMINISTRATIVE)
(ERNAKULAM BENCH)

...

Jayaram Singh
Son of Late Madan Mohan Singh
At/PO:Humma
Dist :Ganjam(Orissa)

...

Applicant

By the Advocate: Mr. Prasanna Kumar Mishra

Versus

- 1.. Union of India represented by the Secretary, Industries Department, New Delhi
2. Commissioner of Salt Jeypore, Rajasthan
3. Assistant Commissioner of Salt Calcutta
4. The Superintendent, Salt Humma, Dist:Ganjam

...

Respondents

By the Advocate: Mr. U. B. Mohapatra,
Addl. Standing Counsel (Central)

O R D E R

MR. P. V. VENKATKRISHNAN, MEMBER (ADMN): Applicant is the son of an employee in the Office of the Superintendent of Salt, Humma, who died in harness on 30.10.1992. Applicant prays for compassionate appointment under the Scheme for Employment on Compassionate Grounds. His case was considered by the Respondents and by Annexure-2 order dated 5.4.1994, his request was rejected on the ground

that all the sons of the deceased are major and one of them was already employed in this Department.

2. The order Annexure-2 does not give any indication of the financial circumstances of the family which is one of the basic grounds on which request for compassionate appointment is to be processed. Applicant contends that the elder son is having his own family and is not looking after the applicant's family. Besides, the Superintendent of Salt in his letter Annexure-1 dated 30.5.1990 has enquired into the matter and recommended the applicant's case for grant of compassionate appointment.

3. Considering this aspect the case of the applicant requires reconsideration. It is particularly necessary for the respondents to obtain particulars of the applicant's family income before taking a decision on eligibility for compassionate appointment.

4. Accordingly, I direct 2nd respondent, viz. Commissioner of Salt, Jeypore, Rajasthan, to reconsider the matter after obtaining the family particulars and then pass appropriate orders within three months from the date of receipt of a copy of the order.

5. The application is disposed of accordingly.
No costs.

A
A. Venkatakrishnan
(P.V. VENKATKRISHNAN)
MEMBER (ADMINISTRATIVE)